

suspected/ actual fraud, failure to comply with existing rules and regulations such as Reserve Bank of India Act, 1934, Banking Regulation Act 1949, etc. and acts resulting in financial loss / operational risk, loss of reputation, etc. detrimental to depositors' interest/ public interest. The Scheme also provides the procedure for lodging complaints under the Scheme, framing protected disclosure policy by banks, etc. As per the Scheme, employees of the bank concerned (Private sector and foreign banks operating in India), customers, stake holders, Non-government Organisations (NGOs) and members of public can lodge complaints. The detailed Scheme is available at RBI website www.rbi.org.in.

Outstanding liability

367. SHRI N.K. SINGH: Will the Minister of FINANCE be pleased to state:

- (a) what is the outstanding liability of Government as a proportion of GDP;
- (b) whether Government is considering proposals to reduce interest burden on outstanding Government liabilities; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) The outstanding liabilities of the Consolidated General Government, (consisting of the Central and State governments), of both internal and external variety, as a proportion of GDP is 77 per cent for 2007-08 (RE) and is 73.4 per cent for 2008-09 (BE).

(b) and (c) Consequent on the reduction in fiscal deficit in a phased manner as per Fiscal Responsibility and Budget Management Act/Rules (FRBM) road map, the Union Government has taken steps such as lower market borrowing and phased introduction of active consolidation of debt. The 2008-09 (BE) provides Rs. 2400 crore towards active consolidation of debt.

At the State level, fiscal legislation has been enacted by 26 States; consolidation of the debt of 25 States and relief in the form of rescheduling of debt at lower interest rates and debt waiver for fiscal correction as per the award of the Twelfth Finance Commission has been made.

Increments for employees

368. SHRI KAMAL AKHTAR: Will the Minister of FINANCE be pleased to state:

- (a) whether with the implementation of the report of Sixth Pay Commission, employees whose last date of increment falls between February and June 2005 were delayed their due increments;
- (b) if so, the reasons therefor;
- (c) whether it is a fact that the employees whose last date of increment was in January, and between August and December were advanced;
- (d) if so, the reasons for differential treatment to certain group of employees;